

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(13)

DA No. 775/1996

New Delhi this the 28th day of May 1996

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Vasu Dev
S/o Nand Lal
W-1357 Nangal Raya
New Delhi-110046
2. Ramesh Chand
S/o Bholu Ram
W-1403 Nangal Raya
New Delhi
3. Dharan Pal
S/o Mata Din
V-26 Old Nangal Raya
West Sagarpur
New Delhi-110046
4. Ved Prakash
S/o Randhir Singh
R-51/52 Gitanjali Park
West Sagarpur
New Delhi-110046
5. Ishwar Dutta
S/o Chander Bhan
234/2-C CCVD Line
Delhi Cantt-110010
6. Vidya Shah
S/o Ram Janam Shah
W-609 Nangal Raya
New Delhi-110046
7. Dharam Singh
S/o Ranjeet Singh
R-46 Nala Par Basti
Nangal Raya
New Delhi-110046
8. Harendra Shah
S/o Banshi Shah
H-2-430-D Naraina Village
New Delhi
9. Ravindra Pratap
S/o Ram Pujan Prasad
R-40A Indra Park
Gali No.24
Palam Colony
New Delhi

10. Babu Lal
S/o Mange Ram
House No.10
Purani Nangal
Delhi Cantt-110010

11. Ishwar Singh
S/o Balbir Singh
House No. W4-444 Nangal Raya
New Delhi

12. Nanu Ram
S/o Nanak Chand
2-F/9 Supply Depot
Delhi Cantt

13. Chand Ram
S/o Prabhu Dayal
70 Purani Nangal
Delhi Cantt-10

14. Rakesh Kumar
S/o Retu
P-8 Army Hospital
Kirbi Place
Delhi-10

15. Prem Sagar
S/o Nasi Charan
R/o Vill-60- Jharera
Delhi Cantt-10

...Applicants

(by Shri Mahesh Srivastava, Advocate)

VERSUS

1. Union of India
through the Secretary
Ministry of Defence
South Block
New Delhi

2. Central Ordnance Depot
through the Commandant
Delhi Cantt-110010

3. The Employment Exchange
Delhi Cantt.

4. The Director General
Directorate General for Ordnance Services
Master General of Ordnance Services
Army Headquarters
DHQ PO New Delhi-11

...Respondents

(by Shri M.M. Sudan, Advocate)

JUDGMENT

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BY HON'BLE MR.S.R.ADIGE MEMBER(A).

We have heard Shri M.Srivastava for the applicants and Shri Sudan for the respondents.

2. Admittedly, while the pre-recruitment formalities were in process, respondents received letter dated 21.11.90 (Annexure-R/1) directing that all action under the Special Recruitment Drive, 1990 be frozen immediately, and pursuant to those directions they froze all further action of granting employment to the applicants who had been selected in that recruitment drive.

3. It is well settled (Hon'ble Supreme Court's Ruling in Jai Singh Dalal Vs. State of Haryana (1993) 24 AIC 788) that "a candidate has no vested right to compel the Govt. to complete the process of selection and candidate selected for appointment have no right for appointment. It is open to the Govt. at a subsequent date not to fill up the posts, or resort to fresh selection according to revised criteria."

4. The applicants however contended that the ban which was imposed has since been lifted and several Govt. Organisations and Undertakings have started recruiting SC/ST through special recruitment drive.

5. This OA is disposed of with a direction

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to the respondents that upon verification by them within two months from the date of receipt of a copy of this order, if it transpires that the ban imposed by letter dated 21.11.90 has indeed been lifted, they should proceed further to process the applicant's cases in accordance with the ~~prevalent~~ rules and instructions on the subject. No costs.

Lakshmi Swaminathan
(LAKSHMI SWAMINATHAN)
MEMBER (J)

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(S.R. ADIGE)
MEMBER (A).

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